

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH,
COURT NO. I

EXCISE APPEAL NO. 50088 OF 2016

[Arising out of the Order-in-Original No. ALW-EXCUS-COM-001-14-15 dated 25/11/2014 passed by The Commissioner of Central Excise, Alwar, Central Revenue Building, Jaipur – 302 005.]

M/s Shree Ram Sharma & Company

Appellant

F- 25 (T), Industrial Area, Neemrana,
Behror (Rajasthan).

VERSUS

The Commissioner of Central Excise, Alwar,

Respondent

Central Revenue Building, Statue Circle, C-Scheme,
Jaipur – 302 005.

APPEARANCE

Ms. Kainaat, Advocate for the appellant.

Shri Sanjay Kumar Singh, Authorized Representative (DR) – for the
Department

CORAM : **HON'BLE SHRI JUSTICE DILIP GUPTA, PRESIDENT**
HON'BLE SHRI P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 51113/2022

DATE OF HEARING : 28.11.2022

JUSTICE DILIP GUPTA

A certificate in Form IV regarding full and final settlement
of the tax dues has been issued to the appellant.

2. The appeal, therefore, stands dismissed as withdrawn.

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)